

lished by the Survey of India, a punishable offence.

Election of Delegates of Kendriya Bhandar

6086. SHRI RAM SAGAR (Saidpur): Will the PRIME MINISTER be pleased to state:

(a) whether Kendriya Bhandar, according to its bye-laws, is to operate in Delhi only and not outside Delhi;

(b) if so, the reasons for opening branch stores by it outside Delhi;

(c) whether elections to the delegates of the Kendriya Bhandar are being postponed year after; and

(d) if so, the reasons therefor and the steps taken to conduct the elections?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) and (b) The bye-laws provide that operation of the Kendriya Bhandar shall be confined to the Union Territory of Delhi. Though membership of the society is restricted to employees located in the Union Territory of Delhi, there is no bar in opening up retail outlets of the society outside Delhi for the purpose of purchase and sale. Keeping in view the overall objective of the Kendriya Bhandar which is to assist Central Government employees by providing them essential commodities at reasonable prices, branch stores have been opened in Madras, Bombay, Hyderabad and Mussoorie.

(c) and (d). Yes Sir. The revised bye-laws which were enforced in April, 87 have been challenged in the Delhi High Court. The office of the Registrar of the Cooperative Societies have advised that elections of the delegates may be held after the issue of revised bye-laws is settled by the High Court.

[*Translation*]

"Farm Forestry Scheme in Rajasthan" (O.I.H.)

6087. SHRIGULAB CHAND KATARIA: Will the PRIME MINISTER be pleased to state:

(a) the area covered for afforestation under the Farm Forestry Scheme in Rajasthan and the expenditure incurred thereon during the last three years;

(b) whether the results achieved were commensurate with the amount spent; if not, the reasons therefor; and

(c) the amount provided by Union Government to implement this Farm forestry Scheme and details of plans proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI): (a) and (b). The area covered under afforestation activities, including farm forestry, in Rajasthan and the outlays provided for this purpose during the last three years are given below:-

<i>Year</i>	<i>Outlay (in lakhs of Rs.)</i>	<i>Area coverage (in hectares)</i>
1986-87	3376.13	67051.50
1987-88	2847.84	58693.50
1988-89	3202.00	65500.00

On the whole, the results have been satisfactory despite the drought conditions which prevailed in the State during the period.

(c) Farm forestry is being promoted under the Social Forestry Programme for which funds are mostly provided in the State Plans. In addition, there is a Centrally Sponsored Scheme for encouraging Decentralised Peoples' Nurseries, under which seedlings are raised primarily for farm forestry. The total provision for this Scheme in 1990-91 is Rs. 1700 lakhs.

[English]

Jurisdiction of CAT over Kendriya Vidyalaya Sangathan

6088. SHRIGULAB CHAND KATARIA: Will the PRIME MINISTER be pleased to state:

(a) whether All India Kendriya Vidyalaya Teachers Association has been demanding that Kendriya Vidyalaya Sangathan be brought within the jurisdiction of Central Administration Tribunal (CAT); and

(b) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON) (a) and (b). Yes, Sir. the Association has been demanding that the Kendriya Vidyalaya Sangathan be brought under the jurisdiction of Central Administrative Tribunal (CAT). Kendriya Vidyalaya Sangathan, being a society under Societies' Registration Act, does not automatically come under the jurisdiction of Central Administrative Tribunal. Section 14 (2) of the CAT act 1985. empow-

ers the Central Government to issue a notification for bringing corporations/societies owned or controlled by the Government of India within the Jurisdiction of Central Administrative Tribunal in regard to service matters of the employees of such bodies. No such notification for Kendriya Vidyalaya Sangathan has been issued in this regard.

Amendment of U. P. Protection of Trees Act 1976

6089. SHRI KUSUMA KRISHNA MURTHY: Will the PRIME MINISTER be pleased to state:

(a) Whether Uttar Pradesh Government propose to amend Uttar Pradesh Protection of Trees Act, 1976 by conferring right on peasants for felling trees;

(b) if so, whether it is against the declared policy of protection and prevention of the environment;

(c) whether Uttar Pradesh Government has also approached the Central Government and sought amendment of the Forest (Conservation) Act, 1980 which is reported by them to be impeding development of hill regions; and

(d) the reaction of Government in this regard and what action has been taken to persuade Uttar Pradesh Government to give up their move for amendment of U. P. Tree Protection Act, 1976?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI): (a) The proposal to amend the Uttar Pradesh Protection of Tree Act, 1976, is under consideration of the State Government.

(b) The State Government has been